

BEFORE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BECH – PUNE
DIST – PUNE
Original Application No.23/2023 (WZ)
WITH
I.A NO 69 OF 2023(WZ)IN O.A.NO23 OF 2023(WZ)



Anusaya Ashroba Kachare

-Applicant

1.9 JUL 2023

Versus

The State of Maharashtra & Ors

-Respondents

Noted & Registered
at Serial Number
182/2023

AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO. 5,

I, Shripad Kulkarni, aged about 40 Years, occupation-service, Sub Regional Officer of the Maharashtra Pollution Control Board at Devkrupa Building, First Floor, Rangnath Maharaj Nagar, Nandkheda Road, Parbhani-431401, do hereby state on solemn affirmation on behalf of the Respondent No.5 as. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, I am filing this Affidavit only with a limited purpose of bringing on record true facts of the case as under:-

1. I say and submit that, Consent to operate has been issued to M/s Ganagkhed Sugar & Energy Ltd., 103, 104, 105, 106, 142, Vijaynagar, Makhani Tal. - Gangakhed, Dist. – Parbhani vide CAC/UAN No.MPCBCONSENT-0000144583/CR/2211001180, dtd. 15.11.2022 which is valid up to 31.07.2023 to Sugar Factory for manufacturing of Sugar, Molassess, Bagasse, Pressmud and Power Generation. Hereto annexed and marked **Annexure "A"**. Consent to operate has been issued to M/s Ganagkhed Sugar & Energy Ltd., 103, 104, 105, 106, 142, Vijaynagar, Makhani Tal. - Gangakhed, Dist. – Parbhani vide /CAC/UAN No.MPCBCONSENT-0000144595/CR/2211001176, dtd. 15.11.20233 valid up to 31.08.2023 to Distillery Unit for manufacture Rectified Spirit or Extra Neutral Alcohol or Absolute Alcohol. Hereto annexed and marked **Annexure "B"**.
2. I say and submit that, Ministry of Environment, Forest & Climate Change, Govt. of India has accorded Environmental clearance vide letter dtd. 16.10.2008 for Sugar Mill / Cane crushing Unit of 6000 TCD and 30 MW Cogeneration Power Plant

(Signature)

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and 2 x 60 KLPD Distillery Unit. (Phase-I, 60 KLPD with provision of another Unit of 60 KLPD in phase-II). Hereto annexed and marked Annexure "C".

3. I say and submit that, quantity of spent wash generation from the Distillery unit is 517 m³/day and Industry has provided Multiple Effect Evaporator followed by Incineration boiler. Spent wash is concentrated in evaporator and the concentrate is incinerated in the boiler. Industry has provided impervious pucca lagoon for storage of spent wash. Quantity of Industrial Effluent generating from Sugar Industry is 1190 m³/day. Industry has installed primary secondary and tertiary treatment system for treatment of effluent. Treated effluent is disposed on own land and as per the bilateral agreement with farmers for irrigation. Industry has provided 15 days storage tank for treated effluent. Used Oil as Haz. Waste generated from the industry is burnt into Boiler as per consent condition. A separate drainage system has been provided for collection of trade effluent and sewage.
4. I say and submit that Field Officer of Sub Regional Office, MPCB, Parbhani visited *Mannath Talav* and Industry on 30.06.2022. During the visit, Sugar & Distillery units were not in operation, only co-generation unit of 30 MW electricity was in operation. Sugarcane crushing was already stopped on 24.05.2022. Following non compliances observed during visit-Hereto annexed and marked Annexure "D".
- a. Housekeeping at ETP, Ash/Coal and bagasse storage area found very poor. Press mud was found stored at backside/ETP side, during rain, due to which possibility of leachate formation can't be denied.
- b. Sugar industry found stored effluent in five *kachha* pit/bunds. Seepage of effluent towards low lying area finding way to outside industry premises which was further meeting to Akoli village Nalla which ultimately found its way to *Mannath Talav*.
- c. Sample taken for analysis from 1. Seepage effluent at northside of industry, 2. *Mannath (Margastha) Talav* at Margalwadi Tal. Gangakhed Dist Parbhani and 3. Nalla at Village Akoli Tal. Gangakhed Dist. Parbhani. As per analysis results of seepage from industry and Akoli village nalla are exceeding the industry effluent

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discharge standards. However, results of *Mannath (Margastha)* Talav shows parameter pH-8.2, Dissolved Oxygen-4.5 and BOD – 8 mg/lit. Hereto annexed and marked Annexure "E".

5. I say and submit that, A telephonic complaint was received from Mrs. Sangita Kachare, Dusalgaon Fisherman Society, Tq. Gangakhed, Dist. Parbhani on 15.01.2023 regarding pollution of *Mannath Talav* due to discharge of polluted water from Gangakhed Sugars & Energy Ltd., Makhani, Tal Gangakhed, Dist. Parbhani. Field Officer of Sub Regional Office, MPCB, Parbhani visited *Mannath Talav* and Factory Site of Gangakhed Sugar & Energy Ltd. on 16.01.2023 to investigate the complaint and found that during visit Industry was not in operation due to Boiler maintenance work. ETP was in operation, but the entire effluent collected was not treated in ETP and second body condensate went to agricultural land of farmers of Akoli Village, which further went to Akoli village Nalla, which ultimately found it's way to *Mannath Talav*. Samples taken for analysis of both *Akoli Nalla* and *Mannath Talav*. Analysis results indicate that there is ingress of Industrial Effluent in Nalla water. Visit Report and Analysis results hereto annexed and marked Annexure "F".

6. I say and submit that, on observance of above-mentioned noncompliance, Warning notice dtd. 18.01.2023 issued to M/s Gangakhed Sugars & Energy Ltd., Makhani, Tal Gangakhed, Dist. Parbhani. Hereto annexed and marked Annexure "G". Industry submitted reply to warning notice on 13.04.2023 vide letter dtd. 24.01.2023, stating that, ETP is operated round the clock, but due to some sudden maintenance work, ETP outlet parameters were on higher side and now ETP working smoothly. Secondly, Industry has proposed installing new STP of 1200 CMD treatment capacity. Hereto annexed and marked Annexure "H".

7. I say and submit that, Proposed Directions dtd. 05.04.2023 has been issued to M/s Gangakhed Sugars & Energy Ltd., Makhani, Tal Gangakhed, Dist. Parbhani for following non-compliances. Hereto annexed and marked Annexure "I".

a. You have not disposed off press mud as per consent granted by the Board.




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- b. You were not operating the ETP.
- c. You have not made the necessary arrangements to avoid mixing of effluent with surface runoff.
8. I say and submit that, Industry has submitted reply to proposed direction vide letter dtd. 13.04.2023, stating that, Industry is operating ETP round the clock but, due to sudden maintenance ETP Outlet parameters found on higher side. Work is under progress to install granular composting plant by May-2023. Secondly, new STP of 1200 CMD treatment capacity has been proposed and Industry has provided rainwater harvesting ponds of around 8000 m³ capacity, to avoid mixing of effluent with surface run off. Hereto annexed and marked Annexure "J".
9. I say and submit that, to verify the compliance status of Proposed Direction dtd. 05.04.2023, MPC Board Officials visited the industry on 22.06.2023 and made following observations-Hereto annexed and marked Annexure "K".
- a. Industry was not in operation as crushing season stopped on 15.03.2023 and Distillery operation stopped on 14.04.2023.
- b. HDPE lining of 15 days storage tank found torn, needs immediate replacement.
- c. Apart from 15 days storage tank 03 additional lagoons with HDPE lining observed in ETP area.
- d. Press mud composting plant installation is under progress.
- e. Qty. of Industrial effluent generation from Distillery unit is 517 CMD. For treatment of the same Multiple Effect Evaporator followed by Incineration boiler, followed by Bag filters followed by Sack of height of 46 mtrs. Distillery unit achieving zero liquid discharge.
10. I say and submit that, Sub Regional Office, MPCB received complaint from Chairman, Dusalgaon Fisherman Society, Tq. Gangakhed, Dist. Parbhani vide letter dtd. 22.06.2022. Second complaint regarding contamination of *Mannath Talav* was received telephonically from Mrs. Sangita Kachare of Dusalgaon Fisherman Society, Tq. Gangakhed, Dist. Parbhani on 15.01.2023. Action taken by MPCB has been mentioned in above in Para 4 to 7. Apart from this, there is no any other

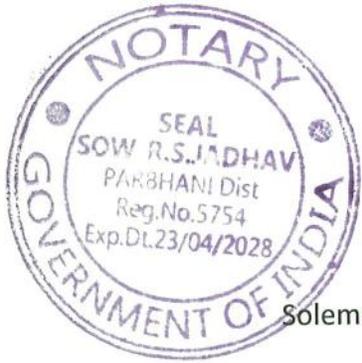
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complaint/communication received after January-2023 regarding pollution of Mannath Talav. MPCB took cognizance of complaint or communication received regarding contamination of Mannath Lake. Hereto annexed and marked **Annexure "L"**.

11. I say and submit that, as per MPC Board Official visit reports dtd. 30.06.2022 and 16.01.2023 and analysis of water samples of Akoli Nalla, Mannath Talav and effluent sample from Sugar Factory of M/s Gangakhed Sugars & Energy Ltd. indicates that there is ingress of Industrial Effluent in Nalla water in both instances. In June-2022, Sugar industry found stored effluent in five *kachha* pit/bunds. Seepage of effluent in low lying area finding way to outside industry premises which was further meeting to Akoli village Nalla which ultimately found its way to Mannath Talav. In January 2023, in spite of ETP of Sugar Factory was in operation, entire effluent collected was not treated in ETP and second body condensate went to agricultural land of farmers of Akoli Village, which further went to Akoli village Nalla and ultimately found it's way to Mannath Talav.

12 I say and submit that the delay of 45 days has not been explained by the Applicant, The Applicant has also not explained delay of each day in IA Application. Therefore, IA No 69 of 2023 may kindly be dismissed.



19 JUL 2023

Solemnly affirmed on this 19th day of July, 2023 at Parbhani.

Identified by

Noted & Registered
at Serial Number
182 / 2023

AFFIDAVIT

Sworn before me on the 19th day of July 2023
by. Shri Shripad Kulkarni
Who has been identified by C.S. Ka Kade
Who is Personally known to me & Whose
signature here to appender

Affiant

(Shripad Kulkarni)

Sub Regional Officer- Parbhani

EXECUTANT

BEFORE ME

SOW. R. S. JADHAV
NOTARY, GOVT. OF INDIA
PARBHANI Dist.

IDENTIFIED

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E),
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000144583/CR/2211001180

Date: 15/11/2022

To,
 Ganagkhed Sugar & Energy Ltd.,
 103, 104, 105, 106, 142, Vijaynagar, Makhani
 Tal. - Gangakhed, Dist. - Parbhani.



Your Service is Our Duty

Sub: Renewal of Consent for 6000 TCD sugar & 30 MW Co-generation unit, under RED category.

**Ref: 1. Earlier consent granted vide no. Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000118388/CR-2112001394 dated 24.12.2021.
 2. Minutes of 8th CAC meeting held in 29.09.2022.**

Your application No.MPCB-CONSENT-0000144583 Dated 25.07.2022

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2023**
- The capital investment of the industry is Rs.473.0989 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	600	MT/Day
2	Bagasses	1800	MT/Day
3	Molasses	270	MT/Day
4	Pressmud	100	MT/Day
5	Power	30	MW

-
-
-
- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	1190	As per Schedule - I	690 CMD shall be 100 % recycle & 500 CMD shall be used on land for irrigation.
2.	Domestic effluent	40	As per Schedule - I	On land for gardening

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Bagasses Ash	21.6	MT/Day	Sale	SALE TO BRICKS MANUFACTURES
2	Coal Ash	28	MT/Day	Sale	SALE TO BRICKS MANUFACTURES
3	ETP Sludge	12.5	MT/M	Composting	Gardening

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	750 Ltrs	BURNT IN BOILER	BURNT IN BOILER

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
13. This consent is issued as per the 8th Consent Appraisal Committee meeting dated 29.09.2022.
14. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
15. PP shall operate pollution control system scientifically to achieve the consented norms.
16. PP shall ensure uninterrupted connectivity of OCEMS to Board server directly through data logger.
17. PP shall submit proposal towards upgradation/improvement plan of ETP within a month and same shall be implemented within next 3 months so as to achieve consented norms.

18. By forfeiting bank guarantee of Rs. 25 lakh towards all JVS exceedance and top-up with Rs. 50 lakh towards O & M of pollution control system.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. Y.B.Sontakhe
Joint Director(WPC) & In Charge Of CAC-Cell
For and on behalf of
Maharashtra Pollution Control Board
cac-cell@maharashtra.gov.in
2022-11-15 10:27:11 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	946867.00	MPCB-DR-12642	25/07/2022	RTGS

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Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Parbhani
- They are directed to ensure the compliance of the consent conditions.
They are directed to forfeit the bank guarantee of Rs. 25 lakh towards JVS exceedance & obtain BG of Rs. 50 lakh towards O & M of pollution control systems and compliance of consent conditions from the industry
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 720 CMD consisting of Primary, Secondary, Tertiary for treatment of 500 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o C)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 500.00 CMD shall be disposed on land for irrigation on 155.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 690.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - iii. Industry shall achieve zero discharge into in land surface water bodies.
 - iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the Ingress of Bagasse and other material.**

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

- 2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 40 CMD sewage.**
- B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.**

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
- (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
- (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	2090.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	700.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	10

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-**

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler	ESP	80	Bagasses & Coal	6000 Kg/Hr	0.20	576.00

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	5000000	15 days	Towards O & M of pollution control systems and compliance of consent conditions	31.07.2023	31.01.2024

BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	2500000	15 days	Towards O & M of pollution control systems and compliance of consent conditions.	2500000	Towards exceedance of JVS

SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).

- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)
 No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000144595/CR/2211001176

Date: 15/11/2022

To,
 Ganagkhed Sugar & Energy Ltd.,
 103, 104, 105, 106, 142, Vijaynagar, Makhani,
 Tal. - Gangakhed, Dist. - Parbhani.



Sub: Renewal of Consent for 60 KLPD molasses base distillery unit, under RED category.

Ref: 1. Earlier consent granted vide No:-Format1.0/CAC/UAN No.MPCBCONSENT-0000119078/CR/2203001253 dated 24.03.2022
 2. Minutes of 8th CAC meeting held in 29.09.2022.

Your application No.MPCB-CONSENT-0000144595 Dated 25.07.2022

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2023
2. The capital investment of the project is Rs.64.9769 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 64.7596 Crs)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	RECTIFIED SPIRIT OR EXTRA NEUTRAL ALCOHOL OR ABSOLUTE ALCOHOL	60	KL/D

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	517	As per Schedule-I	Bio-digester followed by multiple effective evaporators followed 24 TPH incineration Boiler.

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	10	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Boiler	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	3.5	MT/Day	By Sale	SALE TO FARMERS AND BRICKS MANUFACTURERS

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
 9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
 10. This consent is issued pursuant to the decision of the 8th Consent Appraisal Committee Meeting held on 29.09.2022.
 11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
 12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
 13. PP shall operate pollution control system scientifically to achieve the consented norms.
 14. PP shall ensure uninterrupted connectivity of OCEMS to Board server directly through data logger.
 15. Industry shall submit/extend Bank Guarantee of Rs. 25 lakh towards compliance of consent conditions.
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. Y.B.Sontakhe
Joint Director(WPC) & Incharge Of CAC-Cell
For and on behalf of
Maharashtra Pollution Control Board
cac-cell@...
2022-11-15 15:15 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	MPCB-DR-12729	27/07/2022	NEFT

Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Parbhani
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] As per your application, you have provided comprehensive treatment for volume reduction consisting of Bio-digester followed by multiple effective evaporators followed 24 TPH incineration Boiler.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 10 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1090.00
2.	Domestic purpose	15.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler	Bag Filter	46	COAL - 40 MT/DAY, SPENT WASH - 180 M3/DAY	9160 Kg/Hr	0.20	979.36

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.07.2023	28.02.2024

BG Forfeiture History

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>Amount of BG imposed</i>	<i>Submission Period</i>	<i>Purpose of BG</i>	<i>Amount of BG Forfeiture</i>	<i>Reason of BG Forfeiture</i>
NA						

BG Return details

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>BG imposed</i>	<i>Purpose of BG</i>	<i>Amount of BG Returned</i>
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

F. No. J-11011/1272/2007- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail : plahujarai@yahoo.com
Telefax: 011 - 2436 3973
Dated: 16th October, 2008

To,
The Managing Director
M/s Gangakhed Sugar & Energy Pvt. Ltd.
97, East High Court Road, Ramdaspath,
Nagpur - 440 010, Maharashtra

Sub : Integrated Project for 60 x 2 KLPD Distillery Plant, 6000 TCD Sugar Cane Crushing Unit, 30 MW Co-generation Power Plant located at village Vijaynagar - Makhani, Tehsil Gangakhed, District Parbhani, Maharashtra by M/s. Gangakhed Sugar & Energy Pvt. Ltd - Environmental clearance reg.

Sir,

This has reference to your letter No. GSEPL : MOEF:2008 : 3366 dated 21st July, 2008 along with EIA /EMP and a copy of public hearing report seeking environmental clearance under the EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined the proposal. It is noted that proposal is for environmental clearance for an Integrated Cane Processing Project comprising of Sugar Mill /Cane Crushing Unit of 6000 TCD and 30 MW Cogeneration Power Plant and 2 X 60 KLPD Distillery unit (Phase-I, 60 KLPD with provision for another unit of 60 KLPD in Phase-II) by M/s. Gangakhed Sugar & Energy Pvt. Ltd., The total land area required for the integrated cane processing project is 68 ha. Green Belt will be developed in 24.54 ha of plant area covering 35% of the total area acquired for the project. No forest land and R&R is involved. Total project cost is Rs. 388.83 Crores of which 20 crores will be for environmental protection measures.

3.0 Power requirement of 942.5 KW/hr will be met from the 1.8 MW TG set and 20 TPH boiler. The sources of air emissions from the unit will be Cogeneration Plant & three D.G. Sets (2 x 1000 KVA & 1 x 250 KVA). ESP will be installed to control the particulate emissions from the 20 TPH baggase / coal fired boiler and 150 TPH cogeneration plant. The emissions will be dispersed through stack of 40 m height from the boiler and 80 m height from the cogeneration plant. Stacks for D. G. Sets (2x1000 KVA & one 250 KVA) as per CPCB standards will be provided with acoustic measures. Total water requirement of 4505 m³/day will be sourced from Masoli Dam located at 2 km from the project site. Raw water requirement for the distillery unit will be 1130 m³/d of which 512 will be met from the treated condensate. Hence, the fresh water requirement will be 618 m³/d for the distillery unit. About 600 m³/day of spent wash would be generated which will be concentrated in the evaporator. The concentrated spent wash will be incinerated in the boiler along with bagasse/coal for power generation. The effluent from the sugar unit after primary, secondary and tertiary treatment will be sent to guard pond to be used for green belt development.

4.0 Solid waste generated will be from Spent wash (180 TPD) will be concentrated & fired in the boiler for steam/power generation. Sludge generated from fermentation & ETP will be used as manure for green belt. Ash generated from bagasse will be given to farmers to be used as manure and ash generated from imported coal (max. 35 TPD) will be given to brick & cement manufacturing units.

5.0 All molasses based distilleries have been listed at Sl. no. 5 (g) in category 'A', as per the EIA notification 2006 and have to be appraised by central Government. The Expert Appraisal Committee considered the project in its 85th Meeting held on 23rd September, 2008. The committee recommended the project for environmental clearance. Public hearing of the project was held on 3rd July, 2006.

6.0 Based on the information submitted by project authorities, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS:

- i. The particulate emissions from the 20 TPH baggase/ coal fired boiler and from the cogeneration power plant shall be controlled by ESP and emissions shall be dispersed through stacks for which height shall be as per the CPCB standards. The emissions from the DG sets shall be dispersed through a stack height of CPCB standards. DG sets shall be provided with acoustic enclosures to mitigate the noise pollution.
- ii. The spent wash generation shall not exceed 600 m³/d. The spent wash after concentration shall be incinerated in the coal / baggase fired boiler. The effluent from the sugar unit after primary, secondary and tertiary treatment and conforming to the prescribed standards shall be used for green belt development and irrigation within the plant premises to achieve zero discharge. The storage capacity for the treated effluent from the sugar unit shall not be more than 15 days.
- iii. The spent wash shall be stored in impervious pucca lagoons. The spent wash lagoons shall have proper lining with HDPE and shall be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation, storage for the concentrated spent wash shall not exceed 5 days capacity.
- iv. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be made on monthly a basis and report submitted to SPCB and this Ministry.
- v. The company shall obtain permission from the State Irrigation Department to draw the water..

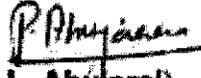
- vi. Green belt in 33% of the plant area shall be provided to mitigate the effects of fugitive emissions all around the plant and compost yard as per the CPCB guidelines in consultation with the local DFO.
- vii. Company shall adopt rainwater harvesting measures to recharge the ground water.
- viii. Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile sewage treatment plant, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.

B. GENERAL CONDITIONS:

- i. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- ii. Ambient Air Quality Monitoring Stations shall be set up in the down wind direction as well as where maximum ground level concentration of SPM, SO₂, NO_x, are anticipated in consultation with the State Pollution Control Board.
- iii. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters.
- iv. The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- v. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA /EMP report.
- vii. Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall be strengthened and the medical records of each employee shall be maintained separately.
- viii. A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.

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- ix. The project authorities shall provide requisite funds for both recurring and non-recurring expenditure to implement the conditions stipulated by the non-recurring expenditure to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- x. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's Regional Office at Bhopal /State Pollution Control Board/Central Pollution Control Board. A six monthly compliance status report along with the monitored data shall be submitted to the monitoring agencies.
- xi. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xii. The Project Authorities shall inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
7. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The Ministry reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.
9. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
10. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.


(Dr. P. L. Ahujara)
Director

-5-

Copy to:

1. The Secretary, Department of environment and forests, Govt. of Maharashtra.
2. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, E - 3 / 240 Arera Colony Bhopal - 462 016.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar New Delhi - 110 032.
4. The Chairman Maharashtra Pollution Control Board, Shri Chatrapati Shivaji Maharaj Municipal Market Building, 4th Floor, Mata Ramabai Ambedaker Road, Mumbai- 400 001.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Guard File.
7. Monitoring File.
8. Record File.

(Dr. P. L. Ahujaral)
Director

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, PARBHANI



First Floor, Devkrupa Building,
Rangnath Maharaj Nagar,
Nandkheda Road, Parbhani.

VISIT REPORT

Name of Industry: M/s Gomgakhed Sugar & Energy Ltd.
Vijaynagar, Village Makhani (Sugar & Distillery)
Tal. Gomgakhed Dist. Parbhani

Date of Visit : 30-06-2022

Industry Officials: Mr. Balasaheb Woha?
Dist. Manager

Observations:

Visit given in accordance with complaint made by Chaitan, Godavari Magaswarajiy maehya Vyavsayic Sabakali Samithi M. Dusaigao & telephonically complaint made by Mr. Rajan Kshirsagar, CPI, GIS Parbhani, verified observation are made as under

- 1) During visit industry found in operation & engaged in 30 MW (cogen plant) electricity generation.
- 2) Industry having 6000 TCD Sugar unit & 60 KLPD Distillery unit also having consents operate valid for period upto 31-07-2022 & 31-08-2022 respectively

3) Sugar unit Details.

- | | |
|-----------------------|---|
| * Consent validity | - 31-07-2022 |
| * Production capacity | - 6000 TCD & 30 MW Co-gen |
| * Industrial effluent | - 1190 CMD |
| * Domestic effluent | - 40 CMD |
| * ETP Capacity | - 720 CMD |
| * Disposal | - 690 CMD used 100% recycle & 500 CMD used on land for fertilization |
| * D.E. Disposal | - on land for gardening
Septic tank & 200K pit. |

P.T.O.

Continued

- * APC Details - 150 TPH Boiler, APC provided ESP followed by Stack height 80 mtrs.
- * CEMS - Provided
- * CPU - 3500 CMD Capacity provided
- * Bank Guarantee - Submitted

4) Distillery Unit Details

- * Consent Validity - 31-08-2022
- * Distillery Capacity - 60 KLPD
- * Industrial effluent - 517
- * Domestic effluent - 10
- * Spent wash Disposal - Reboiler followed by MEE followed by 24 TPH Incineration Boiler
- * CEMS - Provided
- * Bank Guarantee - Submitted.

5) Industry authority reported that ^{Cons} Sugar crushing stopped on dated 24-05-2022 and Distillery activity stopped on 19-08-2022 and both of activity not found operational during visit.

6) During visit found that industry authority stored Sugar Industrial effluent in collection tank which fully loaded by effluent at ground level, during rain may overflow & mix with surface runoff.

7) Industry stored effluent in ~~low~~ Kachha pits/bunds 05 nos. it may overflow & during rain & mix with surface runoff.

8) Seepages of effluent observed in lowline area (Northside) finding way to outside industry premises which ~~is~~ is further meet ~~at~~ in Nalla at Bkoli village road.

9) Housekeeping found very poor at ETP (Sugar unit), Ash/Coal (Distillery unit) & Bagasse storage yard, ~~which~~ not deny possibility of mix with surface runoff & discharge outside factory premises.

.....Next Page.....

- 10) Industry authority not dispose pressmud (sugar unit) till date approximately 8000 to 10,000 Ton pressmud found stored at backside / ETP side. During rain leachate formation possible & mix with surface runoff & discharge outside factory / industry premises.
- 11) Industry authority reported that total crushing of sugarcane 12,04,87 MT from 29-10-2021 to 29-05-2022
- 12) Industry having 15 days storage tank.
- 13) Industry stopped ETP operation, instructed dispose ETP sludge as per consent condition
- 14) Instructed to lift out effluent from Kachha pits/bunds and dismantled as earliest ensuring no discharge of effluent outside of industry premises.
- 15) Instructed to ensure that effluent not mix with surface runoff.
- 16) This visit report has been made in presence of Mr. Balasahab Lohar, Dist. Manager.


(Balasahab Lohar)
Dist. Manager


(Darsenwad N.P.)
Field officer
M.P.C.B. Parbhani


(S.R. Kulkarni)
Sub-Regional officer
M.P.C.B. SRO, Parbhani

महाराष्ट्र प्रदूषण नियंत्रण मंडळ



पाहणी अहवाल

उप प्रादेशिक कार्यालय,
पाहिला मजला, देवकृपा ईमारत,
रंगनाथमहाराजनगर, नांदखेडा रोड,
परभणी - ४३१४०९

दि. 30-06-2022

चेअरमन "गोदावरी मागासवर्गीय मध्य व्यवसायिक सहकारी संस्था म. दुसळगाव यांची दिवेच्या निवेदानानुसार आज दि. 30-06-2022 रोजी मीने मरगळवाडी, ता. तांजाखेड जि. परभणी येथील मत्तारू तळाव (मार्गस्थ) तसेच मीने झकोळी ता. तांजाखेड जि. परभणी येथील ~~झकोळी~~ जाळ (झकोळी) या ठिकाणची पाहणी केली. पाहणीदरम्यान राजेश गोविंदर भुंगासे, तसेच शिमती संगिता कपरे प्रतीतीची गोदावरी मागासवर्गीय मध्य व्यवसायिक सहकारी संस्था म. दुसळगाव हे उपस्थित होते. पाहणीदरम्यान या ठिकाणी जाळी निदर्शनास आल्या.

मीने झकोळी येथील जाळ्यास वाढले पाणी आठकुन झोळे. पाण्यास फिक्कट काळसर रंगाचा रंग आठकुन, पाण्यास कोणताही प्रकाशाचा वास जाणवला नाही तसेच सामुप्यविर ५५ सामु हा ०७-०८ दरम्यान आठकुन. स्वच्छतेक जाळ्याच्या वरील लहानस माळानावरील जंगेल मे. तांजाखेड बुगां अंत एतकी वी वित्तनगर माथमी हा आखर कारखाना, झांसवती प्रकल्प आहे. स्वच्छतेक जाळ्यातिल पाण्यास दुर्गंध येत होती, पाण्यास काळसर रंग आठकुन आला.

मीने मरगळवाडी ता. तांजाखेड जि. परभणी येथील मत्तारू तळाव (मार्गस्थ) येथे वीची लोकी तळावान पाणी मत्तारूपरील असल्याने आठकुन. पाण्यास कोणताही प्रकाशाचा वास जाणवला नाही तसेच रंगही आठकुन नाही. पाण्यास सामु ५५ सामुप्यविर ०७-०८ दरम्यान आठकुन.

.....पुढील पानावर.....

मासिक पानावहन

सदरिळ वरीळ नमुद दोनही ठिकाणचे पाण्याचे नमुने रसायनिक
पृथक्करणार्थी स्वयंमोर् / समक्ष गोळा करव्यात झेळ.

मासिक जाव धरणाच्या काळी मन्नाथ तळावत गिरेसकनो पाणीज्यावेळी
सदर काळव्यातुन पाण्याच्या येवा (पाणी येते) च्या नसव्यापे
आठवेळ.

उपस्थित प्रतिनिधित्वी संस्थेने की धरणाच्या काळव्यातुन
दिवाळीसमनंतर पाणी सोडव्यात येते त्यामुळे तळावत जाव्यास
(युर्ग वर्षाकर) पाणी झेत. तळावतानि मिळव्या मासे व्यवसायावर
४०-५० कुंटुबांची उपजिविका ~~कर~~ घवळवुन झेत. सदरिळ
तळावत कारव्याव्यातुन पावसाळ्यात पावसापे पाण्याबरोबर
कारव्याव्यातानि दुषित पाणी वेडव्यात येते त्यामुळे मत्स्य उत्पादनावर
तेकेम ~~कर~~ मत्स्यव्यवसायावर परिणाम होत झेत.

सदरिळ पाळी कडवाळ व्याळी सधि करवार खासिय
करवार प्रांचेसमसु लिखिल्यात केळ.

राजेश
(राजेश कुंगाले)
प्रतिनिधित्वी
गो. मा. म. व. श. सं.

Chacha
(संजिता कचरे)
प्रतिनिधित्वी
गो. मा. म. व. श. सं.

ठाकूर
(हारकृष्ण एन. पी.)
क्षेत्र इन्जिनियर
म. प्र. वि. म. ड. प्रा. पं. काशी

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, PARBHANI



First Floor, Devkrupa Building,
Rangnath Maharaj Nagar,
Nandkheda Road, Parbhani.

VISIT REPORT

Date: 30.06.2022

With reference to the complaint made by Godavari Backward Class Fisheries Co-operative Society, Ltd. Dusalgao, Inspection carried out on 30.06.2022 of Mannath Talav located at mauje Margalwadi, Tq. Gangakhed, Dist. Parbhani and Nalla at Akoli Village, Tq. Gangakhed, Dist. Parbhani in presence of Rajesh Gopichand Bhungase and Smt. Sangita Kachare- Representative of by Godavari Backward Class Fisheries Co-operative Society, Ltd. Dusalgao. Observation found during inspection are as follows-

Flowing water observed in Akoli Nalla. Color of water was slightly blackish with unpleasant odor. pH measured by pH paper was between 7 to 8. Sugar Factory & Distillery Unit of M/s Gangakhed Sugars & Enegry Ltd. Vijaynagar Makhani is situated towards upstream side of said nalla.

During inspection of Mannath talav it was observed that, there was ample water in the lake and there was no any odor to the water and color. pH of water was between 7 to 8, as measured on pH paper.

Samples taken from above mentioned both locations for the chemical analysis in presence of persons participated in the inspection.

The Canal of *Majalgaon* Dam merges in Mannath Talav. During visit, no incoming flow of water observed from said canal.

Representatives present informed that water is released through canal after Deepawali festival. Due to which water is available in the lake throughout the year. The livelihood of 40-50 families is dependent on the fishing done on the lake. The Sugar Factory releases polluted water to the lake along with rainwater, which causes adverse effects on fish production and affects the fishery.

This report has been made in the presence of undersigned persons.

Sd/-
Rajesh Bhungase
Representative of Godavari
Backward Class Fisheries Co-
operative Society, Ltd.
Dusalgao

Sd/-
Sangita Kachare
Representative of Godavari
Backward Class Fisheries Co-
operative Society, Ltd.
Dusalgao

Sd/-
Darsewad N. P.
Field Officer,
Sub Regional Office,
M. P.C. Board, parbhani

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0240-2473462 Fax : - Email : soaurangabaddlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/JVS/22-23/07/9
 Date: 11/07/2022 04:35 PM

Analysis Report-Water (JVS)

Client/Industry/location Name & Address
Ganagkhed Sugar & Energy Ltd. R12 Sugar (excluding Khandsari)

Sample Details	
Field Sample ID :	BR-0023309
Laboratory Sample Code :	MPCB/RL-Aurangabad/JVS/22-23/184
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Parbhani (Darsewad N. P.) (SRO-Parbhani)
Seal No. :	261
Type of Industry / Location details :	red
Sample Collected On :	Jun 30 2022 04:10:00:00PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	4.6		
2	Total Dissolved Solids(TDS)	5441.0	mg/l	
3	Suspended Solids (SS)	230.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	2300.0	mg/l	
5	Chloride	774.76	mg/l	
6	Chemical Oxygen Demand (COD)	7680.0	mg/l	
7	Sulphate	32.10	mg/l	
8	Oil & Grease	4.0	mg/l	

Report Type: final

Report generated on: 2022-07-11 16:35:01

Compiled & Approved by: Balkurshna Sangale

Reviewed on Date: 11/07/2022 04:35 PM

Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer
I/C, Regional Laboratory,
Aurangabad

* Electronic report does not require signature

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Reput Outward No.: MPCB/RL-Aurangabad/Environment/22-23/07/17

Date: 11/07/2022 04:45 PM

Analysis Report-Water (Environment)
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Client/Industry/location Name & Address
Mannath (Margastha) Talav at Margalwadi Tal. Gangakhed Dist Parbhani

Sample Details	
Field Sample ID :	BR-0023308
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/22-23/36
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Parbhani(Darsewad N. P.) (SRO-Parbhani)
Seal No. :	00
Type of Industry / Location details :	
Sample Collected On :	Jun 30 2022 02:05:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	8.2		
2	Conductivity	524.6	µS/cm	
3	Total Dissolved Solids(TDS)	400.0	mg/l	
4	Total Fixed Solids (TFS)	NA	mg/l	
5	Suspended Solids (SS)	16.0	mg/l	
6	Turbidity	5.80	NTU	
7	Total Alkalinity	188.0	mg/l	
8	Ammonical Nitrogen	0.42	mg/l	
9	Biochemical Oxygen Demand (BOD)	8.0	mg/l	
10	Chloride	60.98	mg/l	
11	Chemical Oxygen Demand (COD)	20.0	mg/l	
12	Dissolved Oxygen	4.5	mg/l	
13	Hardness (calcium)	118.00	mg/l	
14	Hardness (total)	176.00	mg/l	
15	Sulphate	69.04	mg/l	
16	Total Kjeldahl Nitrogen (TKN)	2.24	mg/l	
17	Hardness (Magnesium)	58.00	mg/l	
18	Phenolphthelene Alkalinity	6.0	mg/l	

Report Type: final

Report generated on: 2022-07-11 16:45:26

Compiled & Approved by: Balkurshna Sangale

Reviewed on Date: 11/07/2022 04:45 PM

Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer
I/C, Regional Laboratory,
Aurangabad

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Repot Outward No.: MPCB/RL-Aurangabad/Environment/22-23/07/16

Date: 11/07/2022 04:44 PM

Analysis Report-Water (Environment)
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Client/Industry/location Name & Address
Nalla at Village Akoli, Tal. Gangakhed Dist. Parbhani

Sample Details	
Field Sample ID :	BR-0023307
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/22-23/35
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Parbhani(Darsewad N. P.) (SRO-Parbhani)
Seal No. :	261
Type of Industry / Location details :	
Sample Collected On :	Jun 30 2022 01:25:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.4		
2	Conductivity	1657.0	µS/cm	
3	Total Dissolved Solids(TDS)	1195.0	mg/l	
4	Suspended Solids (SS)	57.0	mg/l	
5	Turbidity	ND	NTU	
6	Total Alkalinity	480.0	mg/l	
7	Ammonical Nitrogen	3.32	mg/l	
8	Biochemical Oxygen Demand (BOD)	125.0	mg/l	
9	Chloride	309.90	mg/l	
10	Chemical Oxygen Demand (COD)	312.0	mg/l	
11	Dissolved Oxygen	NIL	mg/l	
12	Nitrate Nitrogen	5.44	mg/l	
13	Sulphate	125.85	mg/l	
14	Phenolphthelene Alkalinity	BDL	mg/l	

Report Type: final

Report generated on: 2022-07-11 16:44:10

Compiled & Approved by: Balkurshna Sangale

Reviewed on Date: 11/07/2022 04:44 PM

Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer
I/C, Regional Laboratory,
Aurangabad

* Electronic report does not require signature

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, PARBHANIFirst Floor, Devkrupa Building,
Rangnath Maharaj Nagar,
Nandkheda Road, Parbhani.VISIT REPORT

Name of Industry: M/S. Gangakhed Sugar & Energy Ltd.
Gat No. 103, 104, 105, 106, 142, Vidyay Nagar
Date of Visit : Makhami Tal. Gangakhed Dist. Parbhani
Industry Officials: 16-01-2023

Observations: Mr. Pradip Ghule
W.T.P. Chemist.

Visit given in accordance with ~~apparent~~
~~complaint~~ telephonic complaint/message from
Mrs Sangita Kachare, Duzigaon fisherman
chairman, verification/observation made as
under.

- 1) During visit sugar industry not found in
operation authority reported that boiler
maintenance work is under progress due to that
crushing activity from 7:00 "0" clock from
morning
- 2) consent to operate valid upto 31-07-2023
for product i) sugar - 600 MT/Day ii) Bagasse - 180
MT/Day iii) Molasses - 270 MT/Day iv) Pressmud - 100
MT/Day v) Power - 30 MW and production/crushing
capacity is on average 5700 TCD.

P. Tro.

- 3) ETP found in operation, all collected effluent not treated in ETP, second body condensate is sent to agriculture land / farmer of Akoli village which further goes to Akoli village Nalla & then further meets to "Mamath" Talau, Sample of both places i.e. Akoli Nalla & Mamath Talau collected for analysis.
- 4) Fish killing not found at both places in "Mamath" Talau & Akoli Nalla.
- 5) Instructed to stop discharge / sent any type of effluent / untreated effluent directly / indirectly to nearby area of Akoli village & Akoli Nalla to avoid such type incidents & causes to contamination of natural water body.
- 6) Instructed to submit Br. as per consent condition.
- 7) ETP outlet & effluent discharge to Nalla sample collected (JVS) in presence of factory official.
- 8) This visit report has been made in presence of Mr. Pradeep Ghule, ~~Env.~~ WTP chemist.


 (Pradeep Ghule)
 WTP Chemist


 (Blaisabet Karat)
 Chief Chemist


 (Dhasravad N. P.)
 Field officer,
 M.P.C.B. SRO, Parbhani

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Repot Outward No.: MPCB/RL-Aurangabad/Environment/22-23/02/1

Date: 02/02/2023 01:15 PM

Analysis Report-Water (Environment)
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Client/Industry/location Name & Address
Mannath Talav, Tal Gangakhed Dist. Parbhani

Sample Details	
Field Sample ID :	BR-0037871
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/22-23/137
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Parbhani(Darsewad N. P.) (SRO-Parbhani)
Seal No. :	261
Type of Industry / Location details :	
Sample Collected On :	Jan 16 2023 12:15:00:00PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	8.7		
2	Total Dissolved Solids(TDS)	389.0	mg/l	
3	Suspended Solids (SS)	21.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	16.5	mg/l	
5	Chloride	48.98	mg/l	
6	Chemical Oxygen Demand (COD)	52.0	mg/l	
7	Sulphate	64.52	mg/l	
8	Oil & Grease	BDL	mg/l	

Report Type: final

Report generated on: 02/02/2023 01:15 PM

Complied by: Dr Mahesh Rakh

Approved by: Balkurshna Sangale

Reviewed on Date: 02/02/2023 01:15 PM

Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

* Electronic report does not require signature

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Report Outward No.: MPCB/RL-Aurangabad/Environment/22-23/02/2

Date: 02/02/2023 01:17 PM

Analysis Report-Water (Environment)
--

Client/Industry/location Name & Address
--

Meeting point of Akoli Nalla to Mannath Talav Tal. Gangakhed Dist. Parbhani

Sample Details	
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Field Sample ID :	BR-0037872
Laboratory Sample Code :	MPCB/RL-Aurangabad/ENV/22-23/138
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Parbhani(Darsewad N. P.) (SRO-Parbhani)
Seal No. :	261
Type of Industry / Location details :	
Sample Collected On :	Jan 16 2023 12:30:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.8		
2	Total Dissolved Solids(TDS)	728.0	mg/l	
3	Suspended Solids (SS)	11.0	mg/l	
4	Suspended Solids (SS)	11.0	mg/l	
5	Biochemical Oxygen Demand (BOD)	63.0	mg/l	
6	Chloride	66.48	mg/l	
7	Chemical Oxygen Demand (COD)	196.0	mg/l	
8	Sulphate	57.48	mg/l	
9	Oil & Grease	BDL	mg/l	

Report Type: final

Report generated on: 02/02/2023 01:18 PM

Complied by: Dr Mahesh Rakh

Approved by: Balkurshna Sangale

Reviewed on Date: 02/02/2023 01:17 PM

Reviewed by: Balkurshna Sangale

411

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Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

* Electronic report does not require signature

MAHARASHTRA POLLUTION CONTROL



Tel. No. 02452 226687
Visit us at : <http://mpcb.gov.in>
Email : sroparbhani@mpcb.gov.in

Sub Regional Office :
1st Floor, Dev Krupa Building,
Nandakheda Road, Rangnath Maharaj
Nagar, Parbhani 431401

"Your Service is our Duty"

No. MPCB/WN/2301180002/08/2023

Date: 18/01/2023

Warning Notice

To,
M/s Gangakhed Sugar & Energy Ltd.,
Vijaynagar Makhani,
Tq. Gangakhed, Dist. Parbhani.

Sub :- Violation of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Ref :- 1. Visit of official of this office to your Industry & premises dtd. 16.01.2023.
2. Telephonic complaint dtd. 15.01.2023 by Mrs. Sangeeta Kachare, Fisherman Society, Duslagaon Tq. Gangakhed, Dist. Parbhani

It is mandatory on your part to comply with the conditions of consent to Operate granted by Board to to your Industry under section 26 of the Water (P & CP) Act, 1974, under section 21 of the Air (P & CP) Act, 1981 and Authorization under Rule 5 of the Hazardous Waste (Management, Handling & Transboundary, movement) Rules, 2016. It is also mandatory on your part to provide adequate pollution control facilities and operate & maintain the same continuously and effectively so as to achieve the standards laid down under the Environment (Protection) Act, 1986.

Field Officer of this Office visited to your Industry on 16.01.2023 & observed that,

1. You are not operating the effluent treatment plant (ETP) efficiently so as to achieve the consented standards.
2. You have allowed discharge of second body condensate outside of industry premises without treatment, which found it's way to Akoli village nalla and further to Mannath Talav.
3. You have violated consent condition of 'In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly'.

From the above, it is clear that you are not serious about pollution control and violating the consent conditions knowingly & willfully.

In view of above, you are hereby warned to comply with the above points immediately and see that there shall be no any water pollution problems in future due to your unit. The compliance report on the above points shall be submitted to this office within a period of seven days from the date of receipt of this notice, otherwise necessary legal action will be initiated against your unit for violation of various environmental enactments, which may please be noted.

(S. R. Kulkarni)
Sub-Regional Officer,
M.P.C. Board, Parbhani.

Copy submitted for Information to:

The Regional Officer, M.P.C. Board, Aurangabad.



Date: - 24.01.2023

GSEL/MFG/ 744 /2022-23

The Sub Regional Officer,
Maharashtra Pollution Control Board,
1st Floor, Devkripa Bldg,
Nandkheda Road, Ranganath Maharaj Nagar,
Parbhani-431 401.

Subject: - Reply for Warning Notice Violation of water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act 1981 regarding.

Reference: - Your office letter No. MPCB/WN/2301180002/08/2023 Date: - 18/01/2023.

Dear Sir,

In respect to above cited subject and reference here with we are submitting our reply as follows-
Being obligation on our part to comply with the conditions of the consent to operate granted, we have provided the ETP comprising of Bar Screen Chamber, Oil & Grease Removal Tank, Equalization tank, Neutralization Tank, Primary Tube Settling Tank, Bio- Tower, Aeration Tank, Secondary Clarifier, Sludge Drying Beds, Treated Water Storage Tank, Multi Grade Filter, Activated Carbon Filter, 15 Days Storage Tank.

We are operating our sugar ETP round the clock. However at some occasions the ETP outlet sample parameters were on higher side due to sudden maintenance work in ETP. We do agree for that. Now it is working smoothly. We are also proposing new ETP of 1200 M³/day (Appr.) treatment capacities to fulfill the requirement of consent. The treated water of this New ETP will be used for Gardening & Irrigation purpose. The pre bid discussions with different companies are already conducted in this regard.

We are having Condensate polishing unit for treatment of second body condensate and we are using treated condensate in our plant for Co.Gen & Distillery cooling tower makeup & the parameters of treated condensate is within permissible limit. We analyze treated condensate in our own laboratory on daily basis. The analysis report is attached for your reference.

We are aware about the pollution control and keen interested in green revolution, hence we always follows the instructions given by sub regional officer at the time of visit.

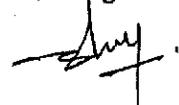
Therefore, it is humbly submission that we are strictly following the standard parameters laid down by MPCB and also follows and takes the corrective actions as per the suggestions given by the officers visited.

Once again we assure you the suggestion given in the referred letter will be followed scrupulously & will comply in accordance the same.

Hence, request to your honor not to initiate any action under the provision of Water act 1974 and Air act 1981.

Thanking you,

For, Gangakhed sugar and Energy Ltd.


Authorized Signatory
For Insolvency Resolution Professional

Gangakhed Sugar & Energy Ltd. Gangakhed
CPU - monthly report - Jan. 2023

Date	Polished Condensate use for TG-Cooling Towers in m3/day	Polished Condensate use for Distillery Cooling Towers in m3/day	Polished Condensate use for Sugar Cooling Tower & Service tank in m3/day	Total Polished condensate in m3/day	pH	Conductivity ms/cm	TDS mg/lit	Total Hardness mg/lit	P Alkalinity mg/lit	M Alkalinity mg/lit	Chloride mg/lit	COD mg/l	Total Chemical Consumption lit/day			
													Neutrozy me-A	Neutrozy me-C		
1-Jan-23	270	306	410	986	6.8	145	87	Nil	Nil	46	13	122	15	15		
2-Jan-23	260	445	644	1349	6.9	138	82.8	Nil	Nil	48	16	128	15	15		
3-Jan-23	340	395	617	1352	7	132	79.2	Nil	Nil	52	17	132	15	15		
4-Jan-23	690	545	45	1280	7.3	115	69	Nil	Nil	60	14	118	15	15		
5-Jan-23	620	542	101	1263	7	215	129	Nil	Nil	56	14	154	15	15		
6-Jan-23	350	484	346	1180	7.3	204	122.4	Nil	Nil	60	11	150	15	15		
7-Jan-23	640	450	288	1378	7.2	211	126.6	Nil	Nil	60	11	152	15	15		
8-Jan-23	270	518	495	1283	7.3	224	134.4	Nil	Nil	56	14	160	15	15		
9-Jan-23	480	500	0	980	7.5	209	125.4	Nil	Nil	60	14	148	15	15		
10-Jan-23	350	549	321	1230	7.2	119	71.4	Nil	Nil	52	14	142	15	15		
11-Jan-23	350	391	464	1205	7	206	123.6	Nil	Nil	56	14	156	15	15		
12-Jan-23	380	463	414	1257	7.5	196	117.6	Nil	Nil	44	14	150	15	15		
13-Jan-23	340	514	424	1278	7	103	61.8	Nil	Nil	36	14	142	15	15		
14-Jan-23	320	315	635	1270	6.5	245	147	Nil	Nil	52	16	158	15	15		
15-Jan-23	350	241	432	1033	6.5	253	151.8	Nil	Nil	52	18	160	15	15		
16-Jan-23	Plant Stop for maintenance work													0	-	-
17-Jan-23	Plant Stop for maintenance work													0	-	-
18-Jan-23	690	336	264	1290	6.7	240	144	Nil	Nil	48	22	124	15	15		
19-Jan-23	830	418	0	1248	6.3	270	162	Nil	Nil	44	28	138	15	15		
20-Jan-23	780	494	98	1372	6.3	132	79.2	Nil	Nil	36	11	120	15	15		
21-Jan-23	590	498	249	1337	6.8	224	134.4	Nil	Nil	44	11	141	15	15		
22-Jan-23	840	477	22	1339	6.3	251	150.6	Nil	Nil	44	14	150	15	15		
23-Jan-23	550	488	293	1331	6.5	235	141	Nil	Nil	40	12	145	15	15		

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2993004



"Your Service is our Duty"

Regional Office, Paryavaran Bhavan,
A-4/1, MIDC Area, Chikalthana,
Behind Daynik Lokpatra, Near Seth
Nandlal Dhoot Hospital, Jaina Road,
Aurangabad-431 210.

By FAX/R.P.A.D./HAND DELIVERY:

No. MPCB/ROA/PD/2304050001/2023

Date: - 05/09/2023

To,

M/s. Ganagkhed Sugar & Energy Ltd.
Vijaynagar, Makhani, Gangakhed
Dist. Parbhani.

Sub: Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1) Consent granted by the Board.
2) Visit of the Board Official to your plant on 30/06/2022.

WHEREAS your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and followed by further amendments made therein from time to time.

AND WHEREAS it is obligatory on your part to comply with the conditions of consent issued under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof. And it is obligatory on your part to provide pollution control system as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the Consent.

AND WHEREAS the Board Official visited your unit on 30/06/2022 to check compliance of consent conditions and directions issued time to time by the Board.

AND WHEREAS during visit following non compliances were observed.

1. You have not dispose off pressmud as per consent granted by the Board.
2. You were not operating the ETP.
3. You have not make necessary arrangement to avoid mixing of effluent with surface runoff.

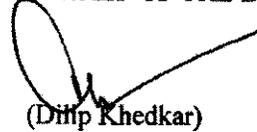
AND WHEREAS from the record of this office and the observations made during the visit, I came to the conclusion that you are not complying with the consent conditions and the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Dilip Khedkar, Regional Officer of the Board at Aurangabad hereby issue proposed directions as under:

1. Why your industry shall not be directed to close down its activity forthwith?
2. Why the competent authority shall not be directed to disconnect water/electricity supply of your unit?
3. Why prosecution shall not be filed in the court of law and environmental compensation shall not be recovered from you?

You are directed to submit your reply forth with in respect of above related points/non-compliances along with all necessary documents, photographs to this office, failing of which further necessary action as deem fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

FOR & ON BEHALF OF THE BOARD,



(Dilip Khedkar)

Regional Officer - Aurangabad

Copy submitted to:

1. The Joint Director (APC), MPCB, Mumbai.
2. The Law Officer (P & L Div), MPCB, Mumbai.

Copy for information and necessary follow-up action to:

1. The Sub-Regional Officer, MPCB, Parbhani - for information and to report the compliance accordingly.

Date: - 13.04.2023

GSEL/MFG/ 25 /2023-24
CIN No. : U15421MH2007PLC174599

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Paryavaran Bhavan, Plot No A-4/1
MIDC, Chikalthana, Behind Dainik Lokpatra,
Near Nandlal Dhoot Hospital,
Jalna Road, Aurangabad - 431 210.

Subject: - Reply for Proposed Direction u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act 1981 regarding.

Reference: - Your office letter No. MPCB/ROA/PD/2304050001/2023 Date: - 05/04/2023.

Dear Sir,

In respect to above cited subject and reference here with we are submitting our reply as follows-

Being obligation on our part to comply with the conditions of the consent to operate granted, we have provided the ETP comprising of Bar Screen Chamber, Oil & Grease Removal Tank, Equalization tank, Neutralization Tank, Primary Tube Settling Tank, Bio- Tower, Aeration Tank, Secondary Clarifier, Sludge Drying Beds, Treated Water Storage Tank, Multi Grade Filter, Activated Carbon Filter, 15 Days Storage Tank.

1. Produced press mud dumped in our Bio-composting yard to prepare the manure. Press mud is one such source of organic matter and nutrients (rich in potassium and phosphorus) which can be profitably utilized for crop production regarding this farmer purchase press mud as manure. A step ahead we are setup a new granular composting plant, which work is in final stage and it will be run up to 20 May 2023. (Plant Photograph attached)
2. We are operating our sugar ETP round the clock. However at trouble the ETP outlet sample parameters found on higher side due to sudden maintenance work in ETP. For the corrective action of the same & as per MPCB to achieve consented effluent parameters we are also proposing new ETP of 1200 M³/day (Appr.). We have consulted NEERI, Nagpur team for study & project proposal, they visited our plant in the month of Feb 2023 final reports awaiting. The pre bid discussions with different companies are already conducted in this regard. (Third Party analysis report attached)
3. Rainfall is a naturally occurring source of water. The rain water which runs off along the surface of the land is collected in a rain harvesting lagoons which is kept below the surface of the ground this water is utilized for irrigation purpose. We are having rain water harvesting lagoons at different location in our factory premises having capacity approximately 8000 M³ to avoid of mixing effluent with surface runoff in rainy season. (Photograph attached).

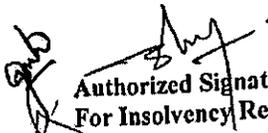
As for as press mud is concerned, we are taking care of disposing of it by selling it to farmers, our gardening purpose. Also we are going to start CBG plant to treat the press mud.

We are aware about the Green Environment and keen interested in green revolution, hence we always follows the instructions given by sub regional officer at the time of visit.

Hence, request to your honor not to initiate any action under the provision of Water act 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act 1981.

Thanking you,

For, Gangakhed sugar and Energy Ltd.


Authorized Signatory
For Insolvency Resolution Professional



- C.C. 1 The Joint Director (APC) MPCB, Mumbai.
2. The Law Officer MPCB Mumbai.
3. The SRO, MPCB, Parbhani.

**MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, PARBHANI**

First Floor, Devkrupa Building,
Rangnath Maharaj Nagar,
Nandkheda Road, Parbhani.

VISIT REPORT

Name of Industry: M/s. Gangakhed Sugar & Energy Ltd.
Plot no. 103, 104, 105, 106, 142, Vijaynagar, Makha
Tal. Gangakhed Dist. Parbhani

Date of Visit : 22-06-2023 (Sugar & Distillery unit)

Industry Officials: Mr. P. B. Role, Distillery Manager

Observations: Mr. P. K. Ghute, Sr. WTP Chemist

Visit given in accordance with randomised visit schedule, proposed direction issued on 10/04/2023 and Env. Clearance Compliance Verification, observation are made is as under.

- 1) During visit Distillery unit & Sugar unit not found in operation. Crushing season stopped on 15-03-2023 and distillery operation stopped on 14-04-2023
- 2) Industry having Consent to operate dated 15/11/2021 valid up to 31/07/2023 for 6000 TCD with I.E. quantity 1190 tpm which 690 EMD is 100% recycle and 500 CMD on land for gardening of own land & having bilateral agreement with farms of Pokharani village & Akoli village.
- 3) Industry has provided Sugar ETP of 720 m³ consist of O&G removal tank, causticisation tank, neutralisation, primary sludge settling tank, Bio tower, aeration, Secondary clarifier, clear water storage tank, MGF P.T.O.

ACF, treated water storage tank & 15 days storage tank,

- 4) 15 days storage tank HDPE lining got torned, urgent replacement is required which capacity of 3500 m³ capacity.
- 5) Sugar unit having 03 nos lagoons with HDPE lining observed which need to be backfilling.
- 6) Industry having 150 TPH (sugar unit) bagasse & coal fired boiler followed by ESP followed by stack height 80 meter with sampling facility.
- 7) OCEMS provided to ETP outlet & boiler stack & connected with MPCB & CPCB sewer.
- 8) Industry authority reported that installation of Biofertilizer plant / Biocomposting plant to dispose press mud time to time.
- 9) Industry authority has not ~~and~~ provided arrangements to avoid mixing of effluent with surface runoff, however ~~the~~ industry has proposed to provide 1200 CMD capacity new ETP, at present quotation call form vendors.
- 10) Ground water monitoring stations ~~are~~ not provided with piezometers around the industry area.
- 11) Industry having 60 KLPD ~~and~~ molasses based distillery unit with I.E. 517 CMD
- 12) Industry authority provided treatment i.e. ~~separator, followed~~ MEE and Incineration boiler 24 TPH followed by bag filter followed by stack height 46 meters.


(D. D. Desai) (D. D. Desai N.P.)

(P. K. Chhure)
Sr. IATP Chemist
M.P.C.B. SRO, Parbhani


(R. P. B.)

Distillery Manager


(S. R. Kulkarni)

Sub-Regional Officer
M.P.C.B. SRO, Parbhani

Translated Copy of Annexure-

R.No. PBN/GKD/AGR/0686/F/98 D1.17/7/90

**Godavari Backward Class Fisheries Co-operative Society, Ltd. Dusalga Taluka-Gangakhed,
District-Parbhani 431514**

Chairman

Vice Chairman

Secretary

Mr. V.G. Bhugase

Mr. V.K. Kachre

Mrs. S. L. Kachre

Date: 22/06/2022

To,
Hon'ble District Collector,
District Collector office, Parbhani

**Sub-Regarding the polluted water mixed with chemicals and ash coming into Mannath
Lake via water stream.**

Respected Sir,

With the reference to the above-mentioned subject it is requested that the chemical and ash mixed polluted water of brown colour of sugar factory Viz. Gangakhed Sugars and Energy, Ltd, Vijay Nagar, Makhni coming in Mannath Lake through Akoli Nullah /stream along with rain water.

Due to the said polluted water life of lives of human, animals, aquatic animals and other creatures' chain is under threat. Especially the pollution is having major impact on children, stored polluted water of factory is releasing into Mannath lake along with rainwater.

Hence, following the order of National Green Tribunal, appropriate preventive action should be taken against the polluters and let us get us justice.

Chairman
Godavari Backward Class Fisheries Co-operative Society, Ltd.
Dusalgao, Taluka-Gangakhed, District-Parbhani

Copy to:

- 1) Pollution Control Board, Parbhani
- 2) Assistant Registrar (D&F) Parbhani
- 3) Sub-Divisional Officer Land Development
- 4) Branch Officer, Irrigation No-24, Gangakhed
- 5) Asst. Commissioner Fisheries Business, Parbhani,
- 6) Tahsildar, Gangakhed.